



orbit exports ltd.

122, MISTRY BHAWAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE,
MUMBAI – 400 020. (MAH.) INDIA. TEL : 91 22 66256262 • FAX NO. 22822031 • WEBSITE : www.orbitexports.com
CIN : L40300MH1983PLC030872

July 20, 2026

To,
Securities and Exchange Board of India
Corporation Finance Department,
Division of Corporate Restructuring,
SEBI Bhawan, Bandra Kurla Complex,
Bandra (East), Mumbai – 400051

Dear Sir/Madam,

Sub: Submission of Corrigendum to the Letter of Offer for Buyback of Equity Shares of the Orbit Exports Limited ("Company") through tender offer.

The Board of Directors of the Company, at its meeting held on July 7, 2026, had approved the proposal for buy-back of up to 11,04,000 fully paid-up equity shares having a face value of ₹ 10/- (Rupees Ten only) each ("**Equity Shares**") of the Company, from its shareholders/beneficial owners, on a proportionate basis through a tender offer route, at a price of ₹ 250/- (Rupees Two Hundred Fifty only) per equity share, payable in cash, for an aggregate amount not exceeding ₹ 27,60,00,000/- (Rupees Twenty Seven Crore Sixty Lakh only) excluding transaction costs, applicable taxes and other incidental and related expenses ("**Buy-back**").

In this connection, we wish to inform you that, pursuant to Regulation 7(i) of the SEBI (Buy-Back of Securities) Regulations, the Company published the Public Announcement dated July 8, 2026, in relation to the Buyback on July 9, 2026, in the newspapers specified below followed by Letter of Offer dispatched on July 17, 2026. Subsequently, the Company issued a Corrigendum to the Letter of Offer dated July 18, 2026, which was published on July 20, 2026, in the following newspapers.

In this regard, please find enclosed a copy of the Corrigendum to the Letter of Offer as published in the aforesaid newspapers.

Newspaper	Language	Editions
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Mumbai Lakshadeep	Marathi*	Being the Regional language of Mumbai wherein the registered office of the Company is located

**Marathi being the regional language wherein the registered office of the Company is located.*

Further, as per the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, a copy of this Public Announcement will be available on the Company's website at i.e., www.orbitexports.com, Manager to the Buyback website at i.e., www.saffronadvisor.com and is expected to be made available on the website of the SEBI at i.e., www.sebi.gov.in and on the website of the Stock Exchanges at i.e., www.bseindia.com and www.nseindia.com, during the period of the Buyback.

Kindly take note of the same.

Thanking you,
Yours Faithfully,

For Orbit Exports Limited

Omprakash Jat
Company Secretary & Compliance Officer
ICSI Membership Number: A75445

Encl.: As Above

THE BUSINESS DAILY
FOR DAILY BUSINESS
FINANCIAL EXPRESS
Read to Lead



ICICI BANK LIMITED
CIN: L65190GJ1994PLC021012
Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara 390 007, Gujarat, **Phone:** 0265-6722239
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Mumbai 400 051, Maharashtra, **Phone:** 022-4008 8900
Website: www.icici.bank.in, **Email:** companysecretary@icici.bank.in

NOTICE OF 32ND ANNUAL GENERAL MEETING

NOTICE is hereby given that the **32nd Annual General Meeting (AGM)** of the Members of ICICI Bank Limited (Bank/Company) will be held on **Friday, August 21, 2026 at 11:00 a.m. IST** through **Video Conferencing/ Other Audio Visual Means** (VC/OAVM) to transact the Ordinary and Special Business, as set out in the Notice of the AGM in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder read with General Circular No.14/2020 dated April 8, 2020, General Circular No.17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 and other relevant circulars, including General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs (MCA).

The Bank has on July 18, 2026 sent the Notice of the AGM and Annual Report 2025-26 through electronic mode to those Members whose email addresses are registered with KFin Technologies Limited (KFinTech), Registrar to an Issue and Share Transfer Agent (R & T Agent) for the equity shares of the Bank/ the Bank/ Depository Participants (DP). A letter containing the web-link and QR code for accessing the Notice of the AGM and Annual Report 2025-26 has been sent to those Members whose email addresses are not registered with KFinTech/ the Bank/ DP. The physical copy of the Notice of the AGM and Annual Report 2025-26 will be sent to those Members who request for the same. The Notice of the AGM and Annual Report 2025-26 can also be accessed on the Bank's website at <https://www.icici.bank.in/about-us/annual>, website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of the National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members can participate in the AGM through VC/OAVM facility by following the instructions mentioned in the Notice of the AGM. The Bank is pleased to provide its Members the facility to exercise their right to vote at the AGM by electronic means. The Bank has appointed NSDL for facilitating voting through electronic means. Members including those who hold shares in physical form or who have not registered their email address, can cast their votes electronically by following the instructions mentioned in the Notice of the AGM.

Members are also informed that:

1. The **remote e-voting period** commences on **Monday, August 17, 2026 (9:00 a.m. IST)** and ends on **Thursday, August 20, 2026 (5:00 p.m. IST)**. The remote e-voting module shall be disabled by NSDL for voting thereafter. The remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a Member, the Member shall not be allowed to change it subsequently.
2. The facility for e-voting will be made available to the Members during the AGM.
3. Members who have cast their votes through remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their votes again.
4. Members who have not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.
5. A Person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the **cut-off date** i.e. **Friday, August 14, 2026** only shall be entitled to avail

the facility of remote e-voting prior to the AGM and e-voting during the AGM.

6. Any person, who acquires shares of the Company and becomes a Member of the Company after the date of sending of the Notice of the AGM and holds shares as on the cut-off date i.e. Friday, August 14, 2026, can cast the vote by following the instructions mentioned in the Notice of the AGM.

In case of any queries or issues or grievances pertaining to e-voting, Members may refer to Help/FAQ's section at www.evoting.nsdl.com or call on 022-4886 7000 or send a request at evoting@nsdl.com or contact Mr. Suketh Shetty, Manager, National Securities Depository Limited, 3rd Floor, Naman Chamber, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra at Msuketh.Shetty@nsdl.com. Alternatively, Members may also write to the Company Secretary of the Bank at iciciagm@icici.bank.in or call on 022-4008 8900.

The Board of Directors at their Meeting held on April 18, 2026 have recommended payment of dividend of ₹ 12 per fully paid-up equity share of face value of ₹ 2 each for the financial year ended March 31, 2026. The **Record Date** for determining the names of Members eligible for dividend on equity shares, if declared at the AGM, is **August 3, 2026**.

As per the prevailing provisions under the Income-Tax Act, 2025 (the Act), dividend paid or distributed by the Bank is taxable in the hands of the Members. The Bank shall therefore be required to deduct tax at source (TDS) at the prescribed rates at the time of making the payment of the dividend to the Members. All communications/queries in this respect should be sent at einward.ris@kfintech.com.

In order to enable the Bank to determine the appropriate tax rate at which tax has to be deducted at source under the respective provisions of the Act, Members are requested to provide/submit documents as applicable to them **on or before August 3, 2026 (6:00 p.m. IST)** at <https://ris.kfintech.com/clientservices/investors/taxformsupload.aspx>. The dividend will be paid after deduction of tax at source as determined on the basis of the documents provided by the respective Members as applicable to them and being found to be complete and satisfactory in accordance with the Act. For more details, Members are requested to refer to the instructions mentioned in the Notice of the AGM.

Members holding shares in dematerialised form are requested to register/update their KYC details (including any change in address or bank account details) with their respective DP and Members holding shares in physical form are mandatorily required to register/update their KYC (including postal address, email address, permanent account number (PAN), bank account details etc.) by submitting duly filled and signed Form ISR-1 to KFinTech, Unit: ICICI Bank Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serlingampally, Hyderabad 500 032, Rangareddy, Telangana, India to facilitate payment of dividends which shall be paid exclusively through electronic mode.

Form ISR-1 is available on the website of the Bank at <https://www.icici.bank.in/about-us/invest-relations> and on the website of the R & T Agent at <https://ris.kfintech.com/clientservices/isc/isrforms>.

For ICICI Bank Limited
Sd/-
Prachiti Lalingkar
Company Secretary

Mumbai
July 18, 2026



Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India.
Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800 | **Fax:** +91 (22) 2619 2866 | **Website:** www.yes.bank.in
Email: shareholders@yes.bank.in | **CIN:** L65190MH2003PLC143249

UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

PARTICULARS (₹ in Lakhs)	STANDALONE			CONSOLIDATED		
	FOR THE QUARTER ENDED 30.06.2026 (Unaudited)	FOR THE QUARTER ENDED 30.06.2025 (Unaudited)	FOR THE YEAR ENDED 31.03.2026 (Audited)	FOR THE QUARTER ENDED 30.06.2026 (Unaudited)	FOR THE QUARTER ENDED 30.06.2025 (Unaudited)	FOR THE YEAR ENDED 31.03.2026 (Audited)
Total income from operations	9,84,226	9,34,811	36,92,817	9,92,499	9,42,917	37,29,275
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	1,30,949	1,07,403	4,59,400	1,31,105	1,08,468	4,64,342
Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	1,30,949	1,07,403	4,59,400	1,31,105	1,08,468	4,64,342
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,07,099	80,107	3,47,559	1,07,180	80,865	3,51,171
Total Comprehensive income for the period {Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)}	1,07,099	80,107	3,47,559	1,07,180	80,865	3,51,171
Paid up equity share capital (Face value of ₹ 2 each)	6,27,735	6,27,312	6,27,595	6,27,735	6,27,312	6,27,595
Reserves (excluding revaluation reserve) (As per audited Balance sheet of Previous accounting year)	44,78,606	41,50,923	44,78,606	44,88,250	41,56,159	44,88,250
Securities Premium Account (As per audited Balance sheet of Previous accounting year)	40,02,400	39,98,110	40,02,400			
Net Worth	52,33,768	48,64,423	51,06,201			
Outstanding Debt	67,93,958	66,56,045	64,86,357			
Outstanding Redeemable Preference Shares	-	-	-			
Debt Equity Ratio	0.66	0.69	0.72			
Capital Redemption Reserve	-	-	-			
Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations)						
- Basic ₹ (before and after extraordinary items) (not annualized)	0.34	0.26	1.11	0.34	0.26	1.12
- Diluted ₹ (before and after extraordinary items) (not annualized)	0.34	0.25	1.11	0.34	0.26	1.12

- Notes**
1. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites (www.bseindia.com and www.nseindia.com) and Banks website www.yes.bank.in
 2. Information relating to Total Comprehensive Income and Other Comprehensive income are not furnished as Ind AS is not yet made applicable to banks.

Place: Mumbai
Date: July 18, 2026

For YES BANK Limited
Vinay M. Tonse
Managing Director & CEO



Scan to explore the detailed Financial Result

AMBIKA COTTON MILLS LIMITED
Regd. Office : 15/9A, Valluvar Street,
Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Phone : 0422-2491504/05
email: ambika@acmills.in, website: www.acmills.in

NOTICE
For the attention of Equity Shareholders of the Company)
Sub.: Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Authority
This Notice is published pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 notified by the Ministry of Corporate Affairs effective September 7, 2016 and amendments made thereto (referred to as "the Rules").
The Rules, amongst other matters, contain provisions for transfer of all shares in respect of which dividend has remained unpaid or unclaimed by the shareholders for seven consecutive years or more in the name of Investor Education and Protection Fund (IEPF) Authority.
The Company has, vide letter dated 17.07.2026 communicated to the concerned shareholders whose shares are liable to be transferred during the financial year 2026-2027 to IEPF Authority under the said Rules.
The Company has uploaded details of such shareholders whose dividends are lying unclaimed for seven consecutive years and shares are due for transfer to IEPF Authority on its website www.acmills.in. The concerned shareholders are requested to verify the details.
Shareholders may note that both the unclaimed dividend and the shares transferred to IEPF Authority including all benefits accruing on such shares, if any, can be claimed back from IEPF Authority after following the procedure as prescribed under the Rules.
The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, may note that the Company would be issuing duplicate share certificates(s) in lieu of the original share certificate(s) held by them for the purpose of dematerialization and transfer of shares to IEPF Authority as per Rules and upon such issue, the original share certificate(s) which stand registered in their name will stand automatically cancelled and be deemed non-negotiable. In case of the concerned shareholders holding shares in demat form the company shall transfer the shares by way of corporate action through respective depositories (NSDL/CDSL) to the IEPF authority. The shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF Authority pursuant to the Rules.
In case the Company does not receive any communication from the concerned shareholders on or before 20th October 2026, the Company would initiate necessary action for transfer of unclaimed dividend and shares held by them in favor of the IEPF Authority as per procedure stipulated in the Rules.
In case the shareholders have any queries on the subject matter, they may contact the Company's Registrar and Transfer Agent M/s. MUFG Intime India Private Limited (Formerly Link-Intime India Private Limited), Surya 35, Mayflower Avenue, Behind Senthil Nagar, Sowripalayam Road, Coimbatore - 641028, Phone: 91 422 4958995/ 2539835-836, e-mail: iepf.shares@in.mpmf.mu.
As per the SEBI circular dated 18th November 2025 if complete and valid bank details are not registered against your Folio / Demat account, all future Dividend declared by the Company, if any will be retained in abeyance.
For Ambika Cotton Mills Limited
P.V.Chandran
Chairman and Managing Director
DIN: 00628479

Place : Coimbatore
Date : 18.07.2026

Registered & Corporate Office: 2nd Floor, Mistry Bhavan, 122, Dinslaw Wachha Road, K.C. College, Churchgate, Mumbai-400020, Maharashtra, India.
Tel: + 91-22-66256262; **Email:** investors@orbitexports.com;
Website: www.orbitexports.com
Corporate Identification Number (CIN): L40300MH1983PLC030872
Contact Person: Omprakash Jat, Company Secretary & Compliance Officer

CORRIGENDUM TO THE LETTER OF OFFER DATED JULY 17, 2026, FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF ORBIT EXPORTS LIMITED FOR BUYBACK OF EQUITY SHARES THROUGH A TENDER OFFER UNDER SECURITIES AND EXCHANGE BOARD OF INDIA (BUY BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED.
This Corrigendum to Letter of Offer (the "Corrigendum") is in continuation of and should be read in conjunction with the Letter of Offer dated July 17, 2026 (the "Letter of Offer") dispatched on July 17, 2026, to all equity shareholders in connection with Buyback of 11,04,000 (Eleven Lakh Four Thousand) fully paid-up Equity shares of face value of ₹ 10/- (Rupees Ten only) each of the company at a price of ₹ 250/- (Rupees Two Hundred Fifty only) per Equity share ("Buy-back Price") payable in cash for an aggregate amount up to and not exceeding ₹ 27,60,00,000/- (Rupees Twenty Seven Crore Sixty Lakh only), ("Buy-back Size"). The terms used but not defined in this Corrigendum shall have the same meanings as ascribed in the Letter of Offer.
The Equity Shareholders of the Company are requested to take note of the following changes/updates to the Letter of Offer dated July 17, 2026:
1) In paragraph 6.10(iii), the total Number of Equity Shares held shall be read as **1,57,68,460**, and the corresponding % of Shareholding shall be read as **59.48%**.
2) In paragraph 22.7(f), the existing statement shall be substituted with the statement set out below:
Since the Promoters and Promoter Group of the Company have declared their intention to not participate in the Buyback, all outstanding Equity Shares held by them has not been considered for the purposes of computing the Buyback entitlement ratio. Based on the above analysis and in accordance with Regulation 6 of the SEBI Buy-back Regulations, 1,65,600 Equity Shares will be reserved for Small Shareholders. Accordingly, General Category shall consist of 9,38,400 Equity Shares.
3) In paragraph 26, Annexure A to the existing table shall be substituted with the Annexure A provided below.

Annexure A		(₹ in Lakhs)	
Computation of amount of permissible capital payment towards buy-back of equity shares of Orbit Exports Ltd in compliance with Section 68(2)(B) of the Companies Act, 2013 ("the Act") and read with proviso to Regulation 5(i)(b) of Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended, based on annual audited standalone and consolidated financial statements as at March 31, 2026:			
Particulars		Standalone	Consolidated
Paid-up Capital as at March 31, 2026 (2,65,11,152 equity shares of face value ₹ 10 each fully paid up)	A	2,651.12	2,651.12
Free Reserves as at March 31, 2026*			
- Surplus in the statement of Profit & Loss Account		25,206.02	27,421.91
- Security premium		142.18	142.18
- Change in carrying amount of Asset/ Liability on measurement of the Asset/Liability at fair value		(68.21)	(68.21)
Total Free Reserves	B	25,279.99	27,495.88
Total Paid-up Capital and Free Reserves as at March 31, 2026	C=A+B	27,931.11	30,147.00
Maximum amount permissible for buy-back under Section 68(2)(b) of the Act and proviso to Regulation 5(i)(b) of the Buy-back Regulations, i.e. 10% of the total paid up capital and free reserves	C*10%	2,793.11	3,014.70
Maximum amount permissible for buyback (lower of Standalone and Consolidated amounts)			2793.11

Except as specifically set out in this Corrigendum, all other information, contents and terms of the Letter of Offer dated July 17, 2026, shall remain unchanged.
This Corrigendum is issued in all the newspapers in which Public Announcement was published and is also expected to be available on the website of the Securities and Exchange Board of India at www.sebi.gov.in, on the website of the Manager to the Buyback at www.saffronadvisor.com, on the website of the Stock Exchanges at i.e., www.bseindia.com and www.nseindia.com and on the Company's website at i.e., www.orbitexports.com.
Issued by the Manager to the Buyback:

Saffron Capital Advisors Private Limited
605, 6th Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400059, Maharashtra, India
Tel. No: +91 22 49730394;
E-mail: buybacks@saffronadvisor.com
Investor Grievance E-mail: investorgrievance@saffronadvisor.com
Website: www.saffronadvisor.com
Corporate Identification Number: U67120MH2007PTC166711
SEBI Registration Number: INM000011211
Contact Person: Satej Darde/ Sachin Prajapati

DIRECTORS' RESPONSIBILITY
As per Regulation 24(i)(a) of the SEBI Buy-back Regulations, the Board accepts full and final responsibility for all the information contained in this Corrigendum and for the information contained in all other advertisements, circulars, etc., which may be issued in relation to the Buy-back and confirms that the information in such documents contain and will contain true, factual and material information and does not and will not contain any misleading information.

Sd/- Pankaj Seth	Sd/- Anisha Seth	Sd/- Omprakash Jat
Chairman & Managing Director DIN: 00027554	Whole-Time Director DIN: 00027611	Company Secretary & Compliance Officer ICSI Membership Number: A75445

Place: Mumbai
Date: July 18, 2026

POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF EQUITY SHARES OF KAJARIA CERAMICS LIMITED ("THE COMPANY")

3.1. The capital structure of the Company pre and post Buyback is set forth below:

3.3. The shareholding pattern of the Company, prior to the Buyback (i.e., as of the Record Date, being Monday, June 29, 2026) and post completion of the Buyback is as follows:

^A 20,760 Equity Shares allotted on June 27, 2026 pursuant to ESOP Scheme 2015 are included in post buyback shareholding as such shares are listed on the stock exchanges on July 9, 2026.

As per Regulation 24(ii)(a) of the SEBI Buyback Regulations, the Board of Directors of the Company accepts responsibility for the information contained in this Post Buyback Public Announcement and confirms that this Post Buyback Public Announcement contains true, factual and material information and does not contain any misleading information.

सोमवार, दि. २० जुलै, २०२६

OSBI	भारतीय स्टेट बँक	गृहकर्ज केंद्र बेलापूर
State Bank of India	सबीबी बेलापूर रज्वे स्टेशन कॉम्प्लेक्स, टॉवर क्र.४, ५वा मजला, सी.बी.डी. बेलापूर, नवी मुंबई -४००६१४.	
मागणी सूचना		
येथे सूचना देण्यात येत आहे की, खालील कर्जदार श्रीमती प्रतिभा ज्ञानदेव मोरे आणि श्री. मुकेश अरुण धारवे (जागिनदार), प्लॉट क्र.१०२, १वा मजला, इम्यारियल हाउस८, प्लॉट क्र.२३१, सेक्टर-२१, कामोटे-४१०२०१. श्रीमती प्रतिभा ज्ञानदेव मोरे, मोदी मोर्टर्स/किंवा मोर्टर्स कमर्शियल प्रा.लि., जवहाम खुशिरामदास इमारत, विजवास हॉटेल्जवळ, सेक्टर १९सी, एपीएमसी मार्केट, वाशी-४००७०५, जवहाम खुशिरामदास इमारत, विजवास हॉटेल्जवळ, सेक्टर १९सी, एपीएमसी मार्केट, वाशी-४००७०५, प्लॉट क्र.५८-६०, सेक्टर-३५, मालगुण टीका हॉटेल्जवळ, कामोटे, करमबेल तर्फे, तळोजा, रायगड-४१०२०६. (२) बजाज अलायन्स जीआयसी लि., २वा मजला, रस्त्यानी अस्पयर इमारत, आई ब्रुंडाई शोकमजवळ, सायन-४०००२२. श्रीमती प्रतिभा ज्ञानदेव मोरे, श्रीमती नंदा ज्ञानदेव मोरे, पाणव-५बी, खोली क्र.१५, ओमकार कोहोसी., एएसएईबीच्या मागे, सेक्टर-१४, खांदी कॉलनी, सिटीविनायक टॉवर, पनवेल, रायगड-४००७०८. गृहकर्जे खाते क्र.४१५४१६७७२ यांनी बँकेकडून त्यांनी घेतलेल्या कर्जे कसेची मुद्दल व त्यावरील व्याज जमा करण्यात कसूर केलेली आहे आणि यामुळे त्यांचे खाते २०.१०.२०२५ रोजी नॉन-परफॉर्मींग अंसेट (एनपीए) मध्ये वर्गीकृत करण्यात आले. विसव्युटीरायझेशन अँड रिस्कन्ट्रब्युशन ऑफ फिनान्शियल असेट्स् अँड एनफोर्सेमेंट ऑफ विसव्युटीटी इंटरस्ट अँडर, २००२ च्या कलम १३(२) अन्वये त्यांच्या अंतिम ज्ञात पर्यावर ०२.०७.२०२६ रोजी सूचना पाठविण्यात आली होती, ती ना-पोहोच होता पुन्हा प्राप्त झाली आणि म्हणून त्यांना सदर जाहीर सूचनादेखी सुवात देण्यात येत आहे.		
धक्कावळी रकम: ०२.०७.२०२६ रोजी देय रक्कम रु.२२,०१,१५६.००/- (रुपये बावीस लाख नव्वद हजार एकशे छप्पन्न फक्त) तसेच उपरोक्त रकमेवर कारादराने व्याजासह प्रासंगिक खर्च व शुल्क इत्यादी.		
सदर पर्यायी सेवेकरिता सुवात करण्यात आली आहे. वर नमूद कर्जदार आणि त्यांचे जागिनदार (नाम असल्यास) यांना येथे कळविण्यात येत आहे की, सदर सूचना प्रकाशन ताखेताखेसुद्धा (२) बजाज अलायन्स धक्कावळी रकम जमा करतील. अन्यथा विसव्युटीरायझेशन अँड रिस्कन्ट्रब्युशन ऑफ फिनान्शियल असेट्स् अँड एनफोर्सेमेंट ऑफ विसव्युटीटी इंटरस्ट अँडर, २००२ च्या कलम १३ चे उपकलम (४) अन्वये सदर सूचनांचेच ताखेताखेसुद्धा ७० दिवसांच्या समाप्तीनंतर बांध्य कावावे की नाहीत.		
कर्जादारांचे लक्ष वेधण्यात येत आहे की, कायद्याच्या कलम १३ चे उपकलम (८) च्या तरतुतीनुसार प्रतिभूत मागण्यांना सोडविण्यासाठी वेळ उपलब्ध नाही.		
व्याज मालमतेचे खाणं		
प्लॉट क्र.००१, तळमजला, क्षेत्रफळ ३६५ चौ.फु. कार्पेट क्षेत्र, विंग बी, इमारत क्र.५, फर्न, प्रोजेक्ट साईड प्रॉटेक्स कोर्ट, एस.क्र.१६२/३, १५४/३ आणि इतर, गाव शिवर्धन, ता. पनवेल, रायगड-४१०६०८.		
दिनांक: १८.०७.२०२६, ठिकाण: नवी मुंबई		प्राधिकृत अधिकारी, स्टेट बँक ऑफ इंडिया

लिखामी कन्सल्टिंग लिमिटेड
सीआयएन: एल४५२०१एमएचए११८२एएससी४४३००८
नॉंद.कार्यालय: ऑफिस १, २वा मजला, प्लॉट क्र.३०८/३१०, कळवाळा इमारत, डॉ. कावसजी होरासाजी तेंपे, काळबावेली, मुंबई-४००००१, दूर:४११-०२२-४२२९५५३
ईमेल: info@likhamiconsulting.com, वेबसाइट:www.likhamiconsulting.com

४४व्या वार्षिक सर्वसाधारण सभेची सूचना
लिखामी कन्सल्टिंग लिमिटेडची ४४वी (चव्थेचाळीसावी) वार्षिक सर्वसाधारण सभा (एजीएम) २५ ऑगस्ट, २०२६ रोजी सकाळी १०.०० वा. भायबेरायन व्हिडिओ कॉन्फरन्सिंग (व्हीसी) /अन्य दूरस्थायी माध्यम (ओएलएन) द्वारे आयोजित केली जाईल. कंपनी कायदा, २०१३ आणि सेबी (हिशिंग्जि ऑब्लिगेशन अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन, २०१५ च्या लागू, सततुदीनुसार, जी १९ सप्टेंबर २०२४ रोजी सहजचिंता एसीएर जनरल परिषद क्र.१/२०२४ आणि २२ सप्टेंबर २०२४ आणि रिमोट ई-व्होटिंग सुविधा देवीील प्रश्न करत आहे. सदस्यांना फक्त व्हीसी/ओएलएन द्वारे वाईफ वार्षिक सर्वसाधारण सभेला उपस्थित राहता येईल आणि सहभागी होता येईल. वार्षिक सर्वसाधारण सभेस सहभागी होण्याच्या सूचना आणि रिमोट ई-व्होटिंगमध्ये सहभागी होण्याची पद्धत किंवा ई-व्होटिंग सिस्टीमद्वारे मतदान करण्याची पद्धत, वार्षिक सर्वसाधारण सभेच्या सूचनेमध्ये दिली आहे. जर तुमचा ईमेल आयडी आधीच कंपनी/डिवाय्झिटीकडे नोंदीपजित असेल, तर वार्षिक सर्वसाधारण सभेची सूचना, आर्थिक वर्ष २०२५-२०२६ वा वार्षिक अहवाल आणि ई-व्होटिंगसाठी लागित तशील तुमच्या नोंदीपजित ईमेल पर्यावर पाडवले जातील. जर तुमची सूचना ईमेल आयडी कंपनी/डिवाय्झिटीकडे नोंदीपजित केला नसेल, तर कृपया आर्थिक वर्ष २०२५-२०२६ वा वार्षिक अहवाल आणि ई-व्होटिंगसाठी लागित तशील मिळविण्यासाठी तुमचा ईमेल आयडी नोंदीपजित करण्यासाठी खालील सूचनांचे पालन करा.

वार्तावधिक भागाधारणा	मास सब्सिसेस लिमिटेड कंपनीच्या निबंधक आणि हस्तांतरण प्रतिनिधी info@masserv.com / investor@masserv.com वर विनंती पाठवा. ईमेल पत्ता नोंदीणी करण्यासाठी फॉलिओ प्रम्रक, शेअरहोल्डरचे नाव, शेअर सर्टिफिकेटची स्कॅन केलेली प्रत (पुढील आणि मागील), पॅन (पॅन कार्डची स्व-साक्षात्कृत स्कॅन केलेली प्रत), आधार (आधार कार्डची स्व-साक्षात्कृत स्कॅन केलेली प्रत) या. कृपया मांडवळार, १८ ऑगस्ट, २०२६ रोजी किंवा त्यापुर्वी ते अपडेट करा.
डीमॅट भागाधारणा	कृपया तुमच्या ठेवीदार सहभागी (डीबी) ची संपर्क साधा आणि डीबीने दिलेल्या प्रक्रियेनुसार तुमचा ईमेल पत्ता नोंदीणी करा. कृपया मांडवळार, १८ ऑगस्ट, २०२६ रोजी किंवा त्यापुर्वी ते अपडेट करा.

४३व्या वार्षिक सर्वसाधारण सभेची सूचना आणि आर्थिक वर्ष २०२५-२०२६ चा वार्षिक अहवाल लिखामी कन्सल्टिंग मास सेवासहजवर देवीील उपलब्ध असेल आणि वार्षिक सर्वसाधारण सभेची सूचना कंपनीच्या विसव्युटीटीवर च्या स्टॉक एक्सचेंजवर सूचीबद्ध आहेत त्यांच्या वेबसाइटवर म्हणजेच www.cse-india.com आणि www.bseindia.com वर देखील उपलब्ध असेल. कंपनी कायदा, २०१३ च्या कलम १०३ अंतर्गत जाणवुतीसाठी व्हीसी/ओएलएन द्वारे बैठकीला उपस्थित राहणारे सदस्य मोजले जातील.

लिखामी कन्सल्टिंग लिमिटेड करिता
बुलबुल अमित भस्नाली (कंपनी सचिव आणि अनुप्राशन अधिकारी)
ठिकाण: मुंबई
दिनांक: १८.०७.२०२६

Truhome	फायनसे
FINANCE	

परिशिष्ट-४-ए (नियम ८(६) की तरतूद पहा)	स्वाधार मालमतेच्या विक्रीकरिता विक्री सूचना
विसव्युटीरायझेशन अँडर रिस्कन्ट्रब्युशन ऑफ फिनान्शियल असेट्स् अँड एनफोर्सेमेंट ऑफ विसव्युटीटी इंटरस्ट अँडर २००२ सहवाचिता विसव्युटीटी इंटरस्ट (एनफोर्सेमेंट) रूल्स, २००२ च्या नियम ८(६) च्या तरतुदीअन्वये स्थावर मालमतेचे विक्रीकरिता ई-लिलाव किंवा सूचना. सर्वसाधारण जतने व विशेषतः कर्जदार आणि जागिनदारांना येथे सूचना देण्यात येत आहे की, द्रुहोम फायनान्स लिमिटेड (पूर्वीची श्रीराम हाऊसिंग फायनान्स लि. म्हणून ज्ञात) कडे ताण/अधिभारित असलेल्या खाली नमूद केलेल्या स्थावर मालमतेच्या संकेतिकरिताना द्रुहोम फायनान्स लिमिटेड (पूर्वीची श्रीराम हाऊसिंग फायनान्स लि. म्हणून ज्ञात) प्राथिपन्न अधिकार्यांनी घेतलेला आहे आणि यातील नमूद केलेले कर्जदार व जागिनदारकडून द्रुहोम फायनान्स लिमिटेड (पूर्वीची श्रीराम हाऊसिंग फायनान्स लि. म्हणून ज्ञात) यांना देय असलेली खाली तालिकात नमूद कसमुदीकरित खाली दिलेल्या तपसिलानुसार ई-लिलाव आधारित जसे आहे जसे आहे, जसे आहे जे आहे आणि जसे जसे आहे या तत्त्वावर दि.२५.०८.२०२६ रोजी स.११.०० ते १.०० दरम्यान विक्री केली जाईल. कर्जदार, जागिनदार, ताणेकार, देय करण, स्थावर मालमतेचे लघु वर्गिन व ज्ञात अधिभार, तावा प्रकार, आरक्षित मुल्य व इसार करणारे आणि वाईफ मुल्याचे तशील खालीलतलमणे:	

कर्जदार/सह-कर्जदार/जागिनदार/तारणकर्ताचे नाव	वसुलीची रक्कम आणि मागणी सूचना दिनांक	आरक्षित मुल्य (₹.) व बोली वाढविणे	लिलावाची तारीख व वेळ	संपर्क व्यक्ती व (एओ आणि डिस्पोजल टिम)
१. श्री. वैभव कुमारसेन तांडेल २. श्रीमती सुग्रीता कुमारसेन तांडेल. ३. श्री. अमिण कुमारसेन तांडेल सर्वचे निवासस्थान : ५२१/६, पहिला मजला, सेक्टर ३६, काराव गाव, गणेश हस्ता, नेरळ, नवी मुंबई, ठाणे - ४००७०६ वतने: इमारत क्र. ०२, मंडुळा अपार्टमेंट कोहोसी लि., प्लॉट क्र.१७७७, पोलीस स्टेशन बवळ, सेक्टर २०, नेरळ पूर्व, नवी मुंबई ४००७०६ तसेच: ७, मासती विहार हाव्ये सोसायटी, नावड पथ, मल्लार टॉकीज बवळ, गीठापाड, ठाणे - ४००६०६ एनपीए तारीख : - ०५.०४.२०२६ तावा दिनांक व प्रकार	मागणी सूचना: ०९.०४.२०२६ दि.०७.०४.२०२६ रोजी रु.४२,८१,३४२.००/- (रुपये सत्तावीस लाख एकोणचव्व हजार तीनशे बेचाळीस फक्त) पुढील व्याज आणि इतर खर्च, शुल्क आणि खर्चासह.	₹.७७,३७,०००/- (रुपये सतर लाख सदतीस हजार फक्त) बोली वाढविणे ₹.१०,०००/- आणि अधिकाधिक इसारा रकम ठेव (हस्ते)(₹.) ₹.७,७२,७००/- (रुपये सात लाख तीन हजार सातशे फक्त) इस्ते सादर करण्याची अंतिम तारीख : २४.०८.२०२६ वेळ: सायं. ५.०० पर्यंत	२५ ऑगस्ट २०२६ आणि लिलाव वेळ: स.११.०० ते दु.१.००	देबज्योती रॉव १८७७७२०२१ आलिफ मोभानी १०८२२००१८८ मालमत्ता निरीक्षण तारीख: १७ ऑगस्ट २०२६

२२ चूट २०२६ आणि सांकेतिक तावा	
ज्ञात अधिभार	अज्ञात

कर्जदार/सह-कर्जदार/जागिनदार/तारणकर्ताचे नाव		वसुलीची रक्कम आणि सूचना दिनांक
१. श्री. विदेखा विजयशंकर तिवारी २. श्रीमती प्रिली तिवारी पांडे सर्वचे निवासस्थान : खोली क्र.२००८, २ वा मजला, एम विंग, फेज २, वैवात नक्षत्र, चर्च रॉड बवळ, रोसेबावेली, बल्लारपूर पश्चिम, ठाणे - ४२१५०३ तसेच: खोली क्र.२००२, २ वा मजला, एम विंग, फेज २, वैवात नक्षत्र, चर्च रॉड बवळ, रोसेबावेली, बल्लारपूर पश्चिम, ठाणे - ४२१५०३ एनपीए तारीख : ०५.०४.२०२६ तावा दिनांक व प्रकार		मागणी सूचना: ०९.०४.२०२६ दि.०७.०४.२०२६ रोजी रु.४२,०९,०७१.००/- (रुपये एकोणपन्नास लाख नऊ हजार एकाहजार फक्त) आणि दि.०७.०४.२०२६ रोजी रु.४२,०९,०७२.००/- (रुपये एक लाख चौसठ हजार व्याणवण फक्त) पुढील व्याज आणि इतर खर्च, शुल्क आणि खर्चासह.
२० जून २०२६ आणि सांकेतिक तावा		आणि एसमरकचिन्मयीबीबीपीबी

२० चूट २०२६ आणि सांकेतिक तावा	
ज्ञात अधिभार	अज्ञात

सर्व्हे क्र. ७०/१/२ (जुना सर्व्हे क्र. ७०/१ (भाग)) - सर्व्हे क्र. ७०/५/४ (जुना सर्व्हे क्र. ७०/५ (भाग)) - अंदाजे २१,०५८.८४ चौ. मी. मीरक क्षेत्रफळ असलेली, सर जमीन मीजे कुळगाव, ता. अंबरनाथ, जि. ठाणे, क्षेत्रफळ अंदाजे २१,०५८.८४ चौ. मीटर किंवा त्याच्या आसपास आहे. सदर जमीन मीजे चतुर्मुखी पुढीलप्रमाणे आहेत : उत्तरेस वा त्या दिशेने : सर्व्हे क्र. ५३ व ५५, दक्षिणेस वा त्या दिशेने : सर्व्हे क्र. ५३ (५३) व उत्तरेस, पूर्वेस वा त्या दिशेने : सर्व्हे क्र. ६३, पश्चिमेस वा त्या दिशेने : सर्व्हे क्र. ५३ व ५४	
१) विक्रीच्या तशीलवार अटी आणि शर्तीसाठी, कृपया द्रुहोम फायनान्स लिमिटेड (पूर्वीची श्रीराम हाँसिंग फायनान्स लिमिटेड) च्या वेबसाइटचा संदर्भ घ्या. २) इच्छुक बोलीदारांनी त्यांची एमएडी रकम आरटीजीएस/एनएफडी द्वारे जमा करण्यासाठी खाली नमूद केलेल्या खात्याच्या तपसिलीत पात्र करावी लागेल. बँकेचे नाव: अँक्सिस बँक लिमिटेड, शाखा: वांद्रे कुर्ता कॉम्प्लेक्स, मुंबई बँक, खाते क्र.चालू खाते क्र.९११०२००४५६७७६३३, आयाफएफसी कोड: नूटीआरसी००००२३०.	
ठिकाण : नेरळ, बल्लारपूर दिनांक : २०.०७.२०२६	

गॅलेक्सी सरफॅक्टन्ट्स लिमिटेड
सीआयएन: एल३४३७७एमएचए११८६पीएससी१३१८७७
नोंदीणीकृत कार्यालय: सी-४१/२, टीटीटी इंडस्ट्रीजल एरिया, पाणे, नवी मुंबई-४००७०३, महाराष्ट्र, भारत. दूर.क्र.: +९१-२२-२७९१६६६६, फॅक्स: +९१-२२-२७६५१८८३/२७६५१८८६, वेबसाईट: www.galaxysurfactants.com , ई-मेल: investorservices@galaxysurfactants.com

४०व्या वार्षिक सर्वसाधारण सभेची सूचना
येथे सूचना देण्यात येत आहे की, कंपनीच्या सदस्यांची ४०वी वार्षिक सर्वसाधारण सभा (एजीएम) बुधवार, १२ ऑगस्ट, २०२६ रोजी दु. २.३०वा. (भायबे) सामायिक ठिकाणी सदस्यांच्या वास्तविक उपस्थितीशिवाय कंपनी कायदा २०१३ च्या सर्व लागू तरतुदी आणि सहकार मंत्रालयाद्वारे वितरित आणि सेबी (लिस्टिंग ऑब्लिगेशन अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन २०१५ चे परिषदकानुसार व्हिडीओ कॉन्फरन्सिंग (व्हीसी) /अन्य दूरस्थायी माध्यम (ओएलएन) मार्फत होणार आहे. एजीएम सूचना तसेच वार्षिक अहवाल २०२५-२६ च्या सदस्यांचे ई-मेल कंपनी/डिवाय्झिटी सहभागीदरकडे नोंद आहेत त्यांना परिषदेनुसार विद्युत स्वरुपात पाठविण्यात येतील. वरील प्रक्रिया कंपनीने शुक्रवार, १७ जुलै, २०२६ रोजी पूर्ण केली आहे. वरील दस्तावेज कं पनीच्या https://www.galaxysurfactants.com/pdf/information-performance/FINANCIAL-YEAR-2025-26.pdf Annual/annual-report-2025-26.pdf वेबसाईटवर आणि स्टॉक एक्सचेंजच्या अशा नोंगनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड व बीएसई लिमिटेडच्या अनुक्रमे www.nseindia.com व www.bseindia.com वेबसाईटवर उपलब्ध आहे. याव्यतिरिक्त, लिस्टिंग रेग्युलेशनच्या रेग्युलेशन ३६(१)(ब) नुसार, वार्षिक अहवाल २०२५-२६ ची संपूर्ण माहिती उपलब्ध असलेल्या ठिकाणी वेब-लिनकच्या उल्लेख पर्य, ज्या सदस्यांनी त्यांचा ईमेल पत्ता कंपनीकडे किंवा डिवाय्झिटी किंवा निबंधककडे नोंदीणीकृत केलेला नाही त्यांना पाडवले जात आहे. कंपनी कायदा २०१३ च्या कलम १०८ च्या तरतुदी सहवाचिता कंपनी (व्यवस्थापन व प्रशासन) अधिनियम, २०१५ च्या नियम २० (कायदेही वैधानिक फेरवळ किंवा पुर्नसुधारणेवर) आणि सेबी (लिस्टिंग ऑब्लिगेशन अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन २०१५ च्या नियम ४४ नुसार कंपनीने एजीएममध्ये मंजूर करावयाचे निमाजित ठरावांवर सदस्यांना मत देण्यासाठी सुविधा दिलेली आहे. सदस्यांना एजीएममध्ये मंजूर करावयाच्या निमाजित ठरावांवर नोंगनल विसव्युटीटी डिवाय्झिटी लिमिटेड (एनएसडीएन) या रिमोट ई-वोटिंग सुविधेकरिता नियुक्त एजीसीसीकडून कंपनीकरिता विद्युत मतदान प्रणालीने (रिमोट ई-वोटिंग) मत देता येईल.

जर कोणी व्यक्ती नोंद दिनांक अर्धात **बुधवार, ०५ ऑगस्ट, २०२६** रोजी सदस्य नोंद पुस्तक/लाभाधी मालकांचे नोंद पुस्तकाला ज्या व्यक्तीची नोंद नमुद आहेत त्यांना रिमोट ई-वोटिंग/एजीएमवर विसुद स्वरुपात मतदानाचा अधिकार असेल. जे सदस्य रिमोट ई-वोटिंगने मत देतील त्यांना सभेत उपस्थित राहता येईल परंतु एजीएममध्ये घुसता मत देण्याचा अधिकार असणार नाही. रिमोट ई-वोटिंग रचिवार, **९ ऑगस्ट, २०२६ रोजी स.९.००वा.** प्रारंभ होईल आणि मॉडवळार, **११ ऑगस्ट, २०२६ रोजी सायं.५.००वा.** समाप्त होईल. तत्तंतर लिंक इनट्राईनकडून मतदानकरिता पद्धत बंद केली जाईल. ई-वोटिंगांबंधी काही प्रश्न किंवा तक्रारी असल्यास भागाधारकांनी enotices@nsdl.com वर ई-मेल पाठवावा किंवा टोल फ्री क्र.०२२-४८८६ ७०००

गॅलेक्सी सरफॅक्टन्ट्स लिमिटेडकरिता	
नवी मुंबई	निरंजन केतकर
१७ जुलै, २०२६	कंपनी सचिव

आकार ऑटो इंडस्ट्रीज लिमिटेड
नॉंद. कार्या.: १ ४०४, अपर स्ट्रीट हाउस, कर्मांक बंदर, बंडोरा स्ट्रीट, मुंबई-४००००१, (भारत). दूर(०२२)२४८२१०८३, फॅक्स:११-२२-२४४८३८८३, कार्पोरट कार्यालय: ६-५,एमआरसीसी, वडवू, -थोडगाव-४३११३६ (म.राज्य), भारत. दूर:(०२७०) ६६४२१००, फॅक्स:११-२०२५५२६४०
वेबसाईट: https://akaraauto.com ई-मेल: corporate@akartoolsold.com
सीआयएन नंदा: एल२१२०१एमएच११८२१पीएससी०५२३००

भागाधारकांना सूचना
इक्रीटी शेअर्सचे गुंतवणुकदार शिक्षण आणि संरक्षण निधीकडे हस्तांतरण
याद्वारे सूचना देण्यात येत आहे की, कंपनी कायदा, २०१३ च्या कलम १२४(१) च्या तरतुदीनुसार आणि वेळोवेळी सुधारित केल्या गंतवणुकरावर शिक्षण आणि संरक्षण निधी प्राधिकरण (नॅशनल, लेखापरीक्षण, हस्तांतरण आणि परतावा) नियम, २०१६ (आवर्धीपक नियम) अन्वये, ज्या इक्रीटी शेअर्सवरील लाभास सलग सात वर्षे किंवा त्याहून अधिक काळ अदा न केलेला किंवा दान न केलेला राहिला आहे, ते केंद्र सदस्याने स्थापित केलेल्या गुंतवणुकदार शिक्षण आणि संरक्षण निधीकडे (आवर्धीपक) हस्तांतरित करणे आवश्यक आहे. उपरोक्त प्रत्येक पालन करण, कंपनीने दिनांक १८ जुलै, २०२६ रोजी या भागाधारकांचे इक्रीटी शेअर्स आवर्धीपककडे हस्तांतरित करण्यास पात्र आहेत, त्यांना त्यांच्या नोंदीणीकृत पर्यावर वैधिकर पत्रव्यवहार आवर्धीपककडे, अशा भागाधारकांचा तशील कंपनीच्या www.akaraauto.com या वेबसाइटवर देखील उपलब्ध करून देण्यात आला आहे. भागाधारकांनी खालील बाबींची नोंद घ्यावी:
अ) प्रत्यक्ष स्वरुपातील शेअर्स: जर लाभास दाना न केलेला राहिल्यास आणि शेअर्स आवर्धीपकमध्ये हस्तांतरित करण्यास पात्र ठरल्यास, आवर्धीपक प्राधिकरणकडे हस्तांतरणाच्या उद्देशाने कंपनीकडून दुय्य भाग प्रमाणपत्रे जारी केली जातील. अशा हस्तांतरणानंतर, भागाधारकांच्या नवावर नोंदीणीकृत असलेली मुळ भाग प्रमाणपत्रे आपोआप हट होतील. ब) डिस्ट्रिब्युलियाइड (डिस्ट्रि) स्वरुपातील शेअर्स: आवर्धीपक नियमानुसार, संबंधित इक्रीटी शेअर्स भागाधारकांच्या डिस्ट्रि खात्यातून कालावधी करून अडेट करून आणि तीच रक्कम आवर्धीपक प्राधिकरणाच्या डिस्ट्रि खात्यात क्रेडिट करून हस्तांतरित केली जातील. भागाधारकांना विनंती आहे की त्यांनी १४ सप्टेंबर, २०२६ रोजी किंवा त्यापुर्वी त्यांच्या न मिळालेल्या लाभांशावर दाना करणे, जर कंपनीला सदर हस्तांतरण किंवा त्यापुर्वी कोणताही केष दाना प्राप्त झाला नाही, तर न मिळालेला लाभाशा आणि त्यासंबंधित इक्रीटी शेअर्स कोणत्याही पुढील सूचनेशिवाय आवर्धीपक प्राधिकरणकडे हस्तांतरित केले जातील. आवर्धीपक नियमानुसार आवर्धीपक प्राधिकरणकडे हस्तांतरित केलेल्या न मिळालेल्या लाभांशा आणि इक्रीटी शेअर्सचा संदर्भित कंपनीकडून कोणताही दाना काला गेणार नाही. तथापि, भागाधारक कंपनीकडून ह्वाणत्र प्राप्त केल्यानंतर, वहित कारणांवरून नॉंद आवर्धीपक ५ मध्ये अनिर्णाय अर्ज करून आवर्धीपक प्राधिकरणाकडून लाभाशा आणि शेअर्सवर नॉंद दाना करू शकतात. भागाधारकांनी काही प्रश्न असल्यास, ते कंपनीच्या नोंदीणीकृत कार्यालय किंवा कंपनीचे रेजिस्ट्रार आणि शेअर ट्रान्सफर एडट (आयटीए) - विमोशेअर सब्सिसेस प्रायव्हेट लिमिटेड, कार्यालय क्र.एस६-२, दवा मजला, पिनार्कल विद्येशस पार्क, अहलू सेंटर बवळ, महाकाली पूंजा रोड, अंधेरी (पूर्व), मुंबई-४०००९३, भारत. दूरस्थनी क्र.: ०२२-६२२३३८२००, ईमेल: Rajeshm@bigshareonline.com येथे संपर्क साधू शकतात.

आकार ऑटो इंडस्ट्रीज लिमिटेड	करिता
सहो/-	सियक कला
ठिकाण: औरंगाबाद	(कंपनी सचिव)
दिनांक: २० जुलै, २०२६	एसिस्टंट२७७६२१

हीरो हाँसिंग फायनान्स लिमिटेड
<